

F.No.4/15015/30/2011 (Pt.1)  
**Food Safety and Standards Authority of India**  
(A Statutory Authority under the Food Safety and Standards Act, 2006)  
**(Regulations Division)**  
**FDA Bhawan, Kotla Road, New Delhi-2**

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The 11<sup>th</sup> August, 2015

**ORDER**

**Subject: Extension of time period for the compliance of Notification no. F. No. 4/15015/30/2011 dated 7<sup>th</sup> June, 2013 relating to the FSSAI License number and logo on the label of the food products.**

This is with reference to the Order issued vide File No: F.No.4/15015/30/2011 (Pt.-1) dated 16.12.2014 regarding the above mentioned subject.

2. The proviso in the notification vide F.No.4/15015/30/2011 dated 7<sup>th</sup> June, 2013 relating to the FSSAI License number and logo on the label of the food products stipulates that "*Provided that the existing products of a unit shall comply with the requirement of this clause on and after the six months of commencement of the Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2013*".

3. After due consideration of various issues raised by the stake holders, the timeline mentioned in the above notification was first extended for six months and 24 days w.e.f 7<sup>th</sup> December 2013 and then for another six months i.e. up to 1<sup>st</sup> January, 2015 and the last time up to 1<sup>st</sup> July, 2015.

4. Having regard to the representations from the Food Business Operators and industry associations regarding further extension of aforesaid timeline so as to enable them to exhaust the quantities of earlier stocks of printed packaging material, the timeline for compliance of Notification No. F.No.4/15015/30/2011 dated 7<sup>th</sup> June, 2013 relating to the FSSAI License number and logo on the label of the food products is hereby extended for a further period of six months i.e. up to 31.12.2015.

5. This issues with the approval of the competent authority in exercise of the powers vested with the Food Authority under clause (5) of Section 16 of the Food Safety and Standards Act, 2006.

  
(P. Karthikeyan)

Assistant Director (Regulations)

To

1. All State Food Safety Commissioners
2. All DO and AO of FSSAI

Copy to:

1. PS to Chairperson, FSSAI; 2. PS to CEO, FSSAI; 3. Director (Enforcement);
4. Director (Product Approval)